GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 4430

(ANSWERED ON 20.08.2025)

AMENDMENT IN CENTRAL CIVIL SERVICES (LEAVE) RULES, 1972

†4430. SHRI KANWAR SINGH TANWAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Central Civil Services (Leave) Rules, 1972 have been amended to align with the Rights of Persons with Disabilities Act, 2016;
- (b) if so, the details thereof;
- (c) whether the Government has increased the child education allowance for the children with disabilities:
- (d) if so, the details thereof; and
- (e) the details of various other benefits being provided to Government employees with benchmark disabilities?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (e): Rule 7, 12, 14, 19 & 20 of the Central Civil Services (Leave) Rules, 1972 have been amended to align with the Rights of Persons with Disabilities Act, 2016 *vide* Notification dated 03.04.2018. Further an OM dated 17.07.2018 was issued clarifying the applicability of Rule 20 of the CCS (Leave) Rules, 1972 to the notification.

The reimbursement of Children Education Allowance (CEA) for Divyaang Children has been set at ₹4500/- per month which is double the prescribed normal rates of CEA vide issue of Office Memorandum dated 17 July 2018. The rates are further revised from ₹4500/- to ₹5625/-per month.

So far Other benefits related to Central Civil Services (Leave) Rules, 1972 is concerned, the Government employees with benchmark disabilities are provided with four days of Special Casual Leave; Special Allowance of Rs. 3,000 per month is provided to the Women Government Servant with disabilities for Child Care from the time of birth of child till the child is two years old.
